

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.689/2016

IN THE MATTER OF:

EMAAR MGF Land Ltd.

.... Applicant/petitioner

Order under Section 391 (2) & 394, 100 to 104 of the Companies Act

Order delivered on 07.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Dr. U.K. Chaudhary, Sr. Adv.
Mr. Rajeew Goel, Mr. Himanshu Vij, Adv.
Mr. J.S. Bakshi, Adv. in CA-4688/2016

For the Respondent : Mr. Ashish Bhagat, Mr. Akshat Gupta,
Adv.

For the RD(NR)/ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Affidavit by the petitioner in respect of demerged company and the resultant company has been filed dealing with the objections raised Dr. Virendra Kumar Bhatnagar. The same are taken on record. A copy has been furnished to the Counsel for the Objectors.

However, on the request made by the Counsel for the Statesman, hearing is deferred to 27.09.2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd —

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

07.09.2017
V. Sethi